

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2917
ANSWERED ON 4TH JANUARY, 2018

BAN ON VEHICLES CARRYING RODS

2917. DR. SHRIKANT EKNATH SHINDE:
SHRI VINAYAK BHAURAO RAUT:
DR. PRITAM GOPINATH MUNDE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware that despite Courts and Government orders banning vehicles from carrying rods, pipes or any protruding material beyond the body frame, these norms are being violated openly because of poor enforcement;

(b) if so, the details thereof;

(c) whether the Government is considering any strict proposal to make it mandatory for all goods vehicles to have their cargo covered like city waste so that none of the items they carry either protrude or fall out from the vehicles;

(d) if so, the details thereof and manner in which these will be implemented; and

(e) the time by which the final decision is likely to be taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (e) This Ministry has notified GSR 152(E) dated 05.03.2014, omitting sub rule (8) of Rule 93 of Central Motor Vehicles Rules, 1989 (CMVRs). Hence, goods carriages are no longer permitted to load poles, rods or other loads beyond the rear most part of the vehicle. In other words, no goods carriage can now carry any load protruding outside the vehicle. All the State Government/Union Territories Administrations has also been sensitized about the above mentioned amended rule 98 (3) of CMVRs in the interest of safety of all road users vide letter dated 11.04.2014. Implementation of provisions of MV Act and CMVRs comes under purview of State Governments/Union Territories Administrations.
